

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 399/GT/2020**

Subject : Petition for determination of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : GRIDCO Limited.

Date of Hearing : **6.12.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Shri Karthikeyan Murugan, Advocate, NTPC  
Shri Sarthak Sareen, Advocate, NTPC  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner circulated a note of arguments and made oral submissions in the matter. However, due to a paucity of time, the learned counsel could not complete her arguments. Accordingly, the Commission adjourned the hearing of the Petition.

2. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information on or before **5.1.2024**:

- (a) *A copy of the R&M plan prepared, after takeover, to run the plant reliably and efficiently for 20 years and submitted in Petition No. 62 of 2000.*
- (b) *A copy of the R&M proposal of stage IV, submitted in Petition No. 212/2010.*
- (c) *The actual availability and PLF from 2014-15 to 2018-19 and the envisaged availability and PLF in 2019-20 and 2020-21.*
- (d) *Form-15 to be submitted in terms of the 2019 Tariff Regulations, clearly providing details of opening stock quantity & value and 'GCV as billed' and 'GCV as received' for coal received through rail and belt, separately etc., In case the coal is not procured in the subject months, the form 15 pertaining to the latest three months, wherein, coal was actually procured, shall be furnished.*
- (e) *The GCV of opening stock, GCV of coal as received exclusive of opening stock and GCV of coal as received inclusive of opening stock for each month.*
- (f) *The detailed computation sheet (excel sheet based on third party sample reports with links and formulae) in arriving at 'GCV of domestic coal received' claimed in*



each month along with details of GCV as Received (EM), GCV as Received (TM) and Moisture and a copy of all third-party reports pertaining to respective month.

- (g) *Reasons for claiming GCV on 'as received' 'TM basis' instead of 'EM basis'.*
- (h) *The reasons and detailed computation in claiming GCV of 9678 kCal / kl, 9663 kCal / kl and 9665 kcal / kl for October, 2018, November, 2018 and December, 2018, while the no value for GCV was recorded in form 15 A in these months. Further, the petitioner shall also furnish month wise and source wise GCV of oil received, exclusive of opening stock.*
- (i) *In reference to additional capitalizations claimed on account of safety and reliability reliable, the petitioner shall furnish reasons and necessity of such claims at the fag-end, particularly when the plant was operating without such requirements for the last few years.*
- (j) *In reference to a claim made for works under CWIP in 2019-21, the details pertaining to ash dyke works during the period 2014-19, the scope of works awarded, cost of the award, the scope of works completed and the cost thereof, the scope of works under CWIP and the cost thereof, and the scope of works dropped and the cost thereof.*
- (k) *The quantity against each of the capital spares claimed in 2019-20 and 2020-21.*
- (l) *In reference to Rs. 622.29 lakh claimed w.r.t. ETP and documents submitted thereof, it is noted that while the duration of the contract was 16.7.2016 to 31.3.2021, the date of the original purchase order was 20.7.2016. The reasons for such inconsistency and the aspects considered for the contract date as 31.3.2021 shall be furnished.*
- (m) *Certain purchase orders submitted to substantiate the additional capitalizations, it is noted that the latest revised purchase orders dated were of after 31.3.2021, decommissioning of the plant. The reasons for such inconsistency shall be furnished.*
- (n) *Reasons for claiming capitalization of certain items which are in the nature of construction or O & M of plant, such as Rooftop Solar PV System, Township Lighting-LED, Site Clearance & Levelling - Plant Area, Construction of Field Hostel – Civil Works, CISF Complex / Barrack-Civil Works, Misc. Civil Works, Field Hostel – Electrical Works, Feasibility study / Survey / Environmental / Topographical survey / Consultancy etc. under CWIP, even though the plant was decommissioned on 31.3.2021.*

3. The Respondents are permitted to file their replies on the above on or before **19.1.2024**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **31.1.2024**. Pleadings shall be completed by the parties within the due dates mentioned, and no extension of time shall be granted.

4. Petition is Part-heard. The matter shall be listed for final hearing on **9.2.2024** at **3:00 p.m.**

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

